

S.No.8

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
05-06-2024 AT 10:30 AM**

**CP(IB) No. 539/9/HDB/2018**

**AND**

**IA(IBC) 907/2024 in CP(IB) No. 539/9/HDB/2018**

u/s. 9 of IBC, 2016

**IN THE MATTER OF:**

Sri Balaha Chemicals Pvt Ltd

**...Operational Creditor**

**AND**

R.E Cables & Conductors Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)**

**SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 907/2024**

Learned Counsel Ms Meghana, for applicant present physically.

Matter passed over.

Matter called again. This is an application filed to set aside the impugned order dated 18.03.2024 in terms of order under Rule 28(3) of the NCLT Rules, 2016. Perused the record. Satisfied with the reasons. Hence the impugned order dated 18.03.2024 is hereby set aside. **This application is allowed** on payment of costs of Rs. 5,000/- by the Appellant to the Prime Minister Relief Fund and shall cure the defects, within 10 days from today in default, the Appeal stands dismissed.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**